

(ख) जी हां । मैसर्स खोडे डिस्ट्रील-रीज लिमिटेड का कंपनी अधिनियम, 1956 को धारा 21/23 के अंतर्गत दिनांक 14-2-92 को मैं खोडे इंडिया लि० के रूप में तथा नाम दिया गया है । कंपनी ने अपनी गतिविधियों में विघना लाने के उद्देश्य से कंपनी विधि बोर्ड के अनुमोदन से दिनांक 26-5-1988 को अपने मुख्य उद्देश्यों में परिवर्तन किया था । कंपनी के मुख्य उद्देश्यों में परिवर्तन करने के कारण नाम बदलने की अनुमति मंजूर की गई थी ।

Nomination of persons for elections

4064. SHRIMATI KAILASHPATI: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state whether Government propose to request all the political parties not to nominate any person for election in Delhi who are notorious land racketers, land grabbers, persons engaged in unauthorised colonisations and accused in criminal cases etc.?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): There is no such proposal under consideration of the Government. Nomination of persons to contest elections is left to the political parties.

Simplification of rules for private Limited Companies

4065. SHRI SHIV PRATAP MISHRA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government propose to simplify the present rules and regulations for the registration of and submission of documents by Private Limited Companies;

(b) if so, the details thereof; and

(c) by when it is likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) to (c) Proposals to simplify the present rules and regulations for the registration of and submission of documents by private limited companies are under consideration.

Assets of Monopoly Houses

4066. SHRI SUSHILKUMAR SAM-
BHAJIRAO SHINDE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) the list of monopoly houses in India;

(b) the number of companies under each of the monopoly houses listed above;

(c) the assets of each monopoly houses as on 31st March, 1992; and

(d) the share of the Central and State Governments in the share capital of each monopoly house?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. BHARDWAJ): (a) to (c) The provisions relating to registration under Section 26 of the MRTP Act were omitted by the MRTP (Amendment) Ordinance dated 27.9.1991 and later by the MRTP (Amendment) Act w.e.f. 30.12.1991. The Balance Sheets for the year ending 31.3.1992 of companies earlier registered under the MRTP Act are not yet due, and hence the figures on assets of the erstwhile Monopoly Houses as on 31.3.92 have not yet become available.

However, a statement showing the list of Monopoly Houses, each with assets of not less than Rs. 100 crores, the number of undertaking registered earlier under Section 26 of the MRTP Act and belonging to these Houses and assets of each House in 1989-90 (the latest available) is annexed. (See below.)

(d) Information is being collected and will be laid on the Table of the House.

Statement

The list of Monopoly Houses, the number of undertakings registered earlier under the M.R.T.P. Act and belonging to these Houses and their assets in 1989-90.

Sl. No.	House Name	No. of Undertaking	Value of Assets (Rs. in Crore.)
1	2	3	4
1	Tata	85	8530.93
2	Birla	166	8473.35
3	Reliance	15	3600.27
4	Thapar	49	2177.15
5	J.K. Singhania	62	2139.00
6	Larsen & Toubro	7	1681.52
7	Modi	44	1399.37
8	Bajaj	34	1391.06
9	Mafatlal	44	1343.55
10	M.A. Chidambaram	35	1273.35
11	Hindustan Lever	16	1209.46
12	United Breweries	47	1189.24
13	T.V.S. Iyenger	39	1177.10
14	I.T.C	17	965.13
15	Shri Ram	28	933.93
16	A.C.C.	7	902.72
17	Oswal Agro	3	870.34
18	Mahindra & Mahindra	9	773.55
19	Essar	12	756.49
20	Kirloskar	27	735.51
21	Walchand	17	704.02
22	Bangur	65	698.93
23	Goenka	41	670.98
24	Kasturbhai Lalbhai	25	620.23
25	Escorts	7	614.40
26	Godrej	14	600.36
27	I.C.I.	4	595.69
28	Ashok Leyland	2	569.98

1	2	3	
29	Macneill & Magor	20	480.61
30	Garware	59	470.17
31	Murugappa Chettiar	41	467.03
32	Bhiwandiwalla A.H.	14	409.17
33	Dunlop	2	405.88
34	Nowrosjee Wadia	9	404.40
35	Khatau ('Bombay)	11	387.69
36	Simpson	29	386.89
37	Sarabhai	15	384.46
38	Shaw Wallace	41	375.63
39	IMFA	8	374.77
40	Chowgule	21	364.90
41	Raunaq Singh	12	345.17
42	Oberoi M.S.	14	320.93
43	Lohia Machines	6	320.55
44	Phillips	3	308.54
45	Tata Tea	2	303.19
46	Madura Coats	3	300.70
47	Naidu G.V.	37	291.13
48	Hero Cycles	30	281.78
49	Bharat Forge	10	277.67
50	V. Ramakrishna	15	271.24
51	Orkay Silk Mills	23	271.04
52	Jain Shudh	24	265.58
53	Garden Silk	8	259.79
54	Rassi	9	253.65
55	M.R.F.	2	248.93
56	Sahu Jain	2	231.66
57	Bhartia	4	216.98
58	Rallis	8	215.77
59	Asea Brown Boveri	4	208.03
60	Ghia	8	207.43
61	G.E.C.	4	197.71
62	I.C.L.	2	196.96

1	2	3	4
63	Golden Tobacco	7	193.12
64	Facor	2	191.10
65	G India	4	188.04
66	SKF	2	186.66
67	Nirlon Synthetics	7	185.48
68	Usha Martin	3	183.23
69	Apeejay	9	180.50
70	Orissa Cement	4	166.50
71	G.K.W.	3	160.83
72	Kilachand	20	156.33
73	N.R.C.	2	141.58
74	Shri Ambica	28	140.47
75	Dalmia J.	6	140.39
76	Bharat Hotels	3	137.91
77	Saraswati Ind. Syndicate	4	134.97
78	Nava Bharat	4	124.79
79	Madras Cement	2	124.15
80	Chloride India	2	118.47
81	Kelvinator	3	118.18
82	KEC	2	116.93
83	Swedish Match	5	108.46

4067. [Transferred to the 19th August, 1992.]

4068. [Transferred to the 19th August, 1992.]

कानूनों में संशोधन

*4069. सौलाना अब्दुल्ला खान आज़मी : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) उनके मंत्रालय द्वारा कौन-कौन से कानून प्रकाशित होते हैं ;

(ख) ऊपर उल्लिखित कानूनों में से ऐसे कौन-कौन से कानून हैं जिसमें अब

तक संशोधन किया जा रहा चुका है तथा ऐसा करने के क्या प्रयोजन थे ;

(ग) इस संदर्भ में अब तक क्या परिणाम प्राप्त हुए ; और

(घ) क्या सरकार निकट भविष्य में इनमें से किसी कानून में संशोधन करने पर विचार रखती है और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है ?

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (श्री हंसराज भारद्वाज) :
(क) से (घ) वांछित जानकारी एकत्रित की जा रही है और सदन के पटल पर रख दी जाएगी ।